

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 242/TT/2018

Subject : Petition for determination of transmission tariff in respect of three assets under Transmission System associated with “North East-Northern/Western Interconnector-I Project” under 2014 Tariff Regulations, 2014.

Date of Hearing : 19.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Electricity Grid Corporation Limited and 23 others.

Parties present : Shri B.Dash, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Anshul Garg, PGCIL
Shri Zafrul Hasan, PGCIL
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff for Asset-I: 2X80 MVAR, 400 kV Switchable Line reactors for 400 kV D/C Agra – Sikar transmission line at Agra Sub-station, Asset-II: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-I Line Bay alongwith associated bays at ± 800 kV Biswanath Chariali HVDC Converter terminal and Asset-III: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-III Line Bay at ± 800 kV Biswanath Chariali HVDC Converter terminal under Transmission System associated with “North East-Northern/Western Interconnector-I Project” under 2014 Tariff Regulations.

2. The representative of the petitioner submitted that Asset-I, i.e. 2X80 MVAR Reactor at Agra Sub-station has replaced the existing 2 x 50 MVAR Reactors at Agra. The tariff for the 2 x 50 MVAR Reactors at Agra was true up in Petition No. 64/TT/2018 under System Strengthening in NR for Sasan and Mundra UMPP in Northern Region. The replaced reactors are placed in Daltonganj and are covered in Petition No.105/TT/2018. He submitted that decapitalization of these reactors i.e. 2 x 50 MVAR Reactor at Agra shall be considered in the true up petition for System Strengthening in NR for Sasan and Mundra UMPP in NR and its capitalization at Daltonganj will be



covered in ERSS-III project. He, however, submitted that the tariff for 2 x 50 MVAR Reactor at Agra should be allowed to be continued in Petition No. 64/TT/2018 which shall be trued up at the end of 2014-19 tariff period/beginning of 2019-2024 tariff period. He further submitted that the length of Agra-Sikar 400 kV D/C line in NR was initially about 310 km based on which 50 MVAR line reactors were envisaged at both ends of this line. The final route of the line, however, increased to about 385 km due to which the 50 MVAR line reactors were replaced with 80 MVAR line reactors which was approved in 33rd Standing Committee meeting on 23.12.2013 and the 50 MVAR line reactors at Agra was decided to be diverted to other locations. He submitted that the use of line reactors as bus reactor in the case of Assets-II and III was agreed in 6th SCM of NER on 3.10.2016 and also in the 17th TCC and 17th NERPC meetings. Accordingly, COD of Assets-II and III were declared on 21.7.2017 and 11.12.2017 respectively with delay of 47 and 52 months respectively. He submitted that they have furnished RLDC certificate, CEA certificate and CMD certificate in respect of all the assets and prayed that the tariff as claimed in the petition should be allowed.

3. Learned counsel for the BRPL submitted that the Asset-I was not part of the original scheme but was included in the Revised Cost Estimate (RCE). Referring to para 2 of his reply, he submitted that the petitioner has not furnished vital information regarding Asset-I, i.e. 2X80 MVAR Reactor at Agra Sub-station and the same is required to be furnished. He further submitted that CODs of Assets II and III is claimed by the petitioner under Regulation 4(3) and 5 (2) of 2014 Tariff Regulations. He submitted that in terms of said regulations, the element of the transmission system must be in regular service as on COD and there should be continuous flow of power for 24 hours. He submitted that Hon'ble Appellate Tribunal for Electricity vide its judgment dated 18.1.2018 in Appeal Nos. 198 of 2015 and 6 of 2016 observed that some parts of the transmission system viz bays and line reactors cannot be considered as commissioned without commissioning of the associated transmission line and that the completeness/intended use of the transmission system should be viewed in its entirety.

4. The representative of the petitioner submitted that as soon as the transmission lines are ready, the line reactors used as bus reactors for controlling voltage will be put to use as bus reactors. The use of line reactors as bus reactors has been approved by the RPC. Other issues raised by BRPL have been dealt with in their rejoinder submitted vide affidavit dated 12.12.2018.

5. After hearing the parties, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

